

The Minister of Health (Dr. Sushila Nayar): (a) Yes.

(b) The terms and conditions are the same as for German Nurses and trainees in their different cities where the training is given; for example, in Weissloch hospitals the training emoluments are D.M. 532 gross per month leaving approximately D.M. 180 in hand after meeting expenditure on board, lodging and clothing; in cologne cash allowance is D.M. 100 for first two years and D.M. 200 for third year.

12 hrs.

PAPERS LAID ON THE TABLE

REPORT OF STUDY TEAM ON C.P.W.D.

The Minister of Works and Housing (Shri Mehr Chand Khanna): I beg to lay on the Table a copy of Report of the Study Team on the Central Public Works Department. [Placed in Library. See No. LT-4622/65].

NOTIFICATIONS PUBLISHED IN KERALA GAZETTE

The Minister of Health (Dr. Sushila Nayar): I beg to lay on the Table a copy of the following Notifications:—

- (1) S.R.O. 41/64 published in Kerala Gazette dated the 25th February 1964, making certain amendments to the rules relating to the preparation of Annual Financial Statement and the Accounts to be kept by the Municipal Councils, under sub-section (2) of section 345 of the Kerala Municipalities Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice President discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-4623/65].
- (2) S.R.O. 260/65 published in Kerala Gazette dated the 22nd June, 1965, making certain amendment to the Trivandrum City Improvement

Trust Establishment Rules, 1962, under sub-section (2) of section 131 of the Trivandrum City Improvement Trust Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-4624/65.]

ANNUAL REPORT OF D.V.C. AND AUDIT REPORT

The Minister of Irrigation and Power (Dr. K. L. Rao): I beg to lay on the Table a copy of Annual Report of the Damodar Valley Corporation and Audit Report on the accounts thereof for the year 1963-64 under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948. [Placed in Library. See No. LT-3625/65.]

AUDIT REPORT UNDER SECTION 69 OF KERALA ELECTRICITY (SUPPLY) ACT, 1948.

The Deputy Minister in the Ministry of Irrigation and Power (Shri Shyam Dhar Misra): I beg to lay on the Table.

- (1) a copy each of the following papers under sub-section (5) of section 69 of the Kerala Electricity (Supply) Act, 1948, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala:—
 - (i) Audit Report on the Annual Accounts of the Kerala State Electricity Board for the year 1961-62. [Placed in Library. See No. LT-4627/65].
 - (ii) Audit Report on the Annual Accounts of the Kerala State Electricity Board for the year 1962-63. [Placed in Library. See No. LT-4626/65].

[Shri Shyam Dhar Misra]

(2) a copy of Administration Report of the Kerala State Electricity Board, for the year 1961-62 under section 75(1A) of the Kerala Electricity (Supply) Act, 1948, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-4628/65].

CENTRAL EXCISE (SEVENTH AMENDMENT) RULES, 1965

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu): I beg to lay on the Table a copy of the Central Excise (Seventh Amendment) Rules, 1965, published in Notification No. G.S.R. 1159 dated the 14th August, 1965, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-4629/65.]

12.01 hrs.

MOTION OF NO.—CONFIDENCE IN THE COUNCIL OF MINISTERS—contd.

Mr. Speaker: Yesterday I had extended the time by one hour. I wanted to accommodate Dr. Aney and Shri J. B. Singh.....

Shri Karni Singhji (Bikaner): Shri P. K. Ghosh was on his feet.

Mr. Speaker: But I cannot help it. When objection was taken by one of the Members of the Opposition that there is no quorum, the House had to be adjourned. We will have to proceed with the reply of the Prime Minister.

Shri Karni Singhji: Shri P. K. Ghosh was on his feet.

Mr. Speaker: That is right. But what can I do? I also wanted to accommodate Shri J. B. Singh.

Shri P. K. Ghosh (Ranchi East): It is the convention that unfinished speeches are allowed to be finished

the next day. I may be allowed to finish my speech.

Mr. Speaker: I had declared yesterday in the morning that the debate would be concluded by yesterday evening and that we will have the Prime Minister's reply today. I have to apologise to the Members whom I have not been able to call though I did my best to accommodate them.

श्री ज० व० सिंह (वोसी) : अध्यक्ष महोदय, मेरा एक निवेदन सुन लीजिए। यह मेरा कसूर तो नहीं है कि कोरम नहीं था। जब भी हम कुछ कहना चाहेंगे, तो हमें शायद अजिरे में टाइम मिलेगा और उस वक्त कोरम नहीं होगा। ऐसी स्थिति में हमें बोलने का अवसर कब मिलेगा? मैं चुनकर अथवा हूँ कूड़ा-करकट से और ये लोग चुनकर आए हैं जनता से इन को बोलने का अधिकार है। अगर इस तरह से हमारे हकों पर हमला होगा और हमारे हकों की रक्षा नहीं होगी, तो हमारा तो फंक्शन करना ही मुश्किल हो जायेगा।

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): Mr. Speaker, Sir, the Members of the Opposition are free to move a No-Confidence Motion whenever they so like. But I would merely like to say that to make it, more or less, a routine matter in every session of the House is perhaps not setting up a very healthy precedent and especially in the present context of things. I would merely say that this Motion is very regrettable.

I am thankful to Mr. Masani for the few good words he spoke about me. We differ in our views and we belong to different parties, but this should not cause any bitterness at all between us. We have worked for more than thirty years together and I think it should sustain our old acquaintance and friendship.